

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 305 of 2013 &
IA No. 399 of 2013

Dated : 28th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Steel Authority of India Ltd. Appellant(s)

Versus

Damodar Valley Corporation & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Shankar Dvivedi
Ms. Tulika Mukherji

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo for R-1

ORDER

It is submitted that the very same impugned Order in this Appeal has been challenged in the other Appeal No. 185 of 2013, which has already been admitted. Therefore, Admit. Issue notice. Mr. M.G. Ramachandran, the learned counsel takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 16.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **16.12.2013** along with Appeal No. 185 of 2013.

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson